

year as per the existing instructions and may seek further additional allocation after exhausting this one month quota.

### **Implementation of National Food Security Act**

1794. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

- (a) the dates by which States have operationalized the National Food Security Act, State-wise;
- (b) the reasons for delay, if any, in case of each State; and
- (c) the steps taken by Government to ensure the implementation of this Act in every State?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS) : (a) to (c) The National Food Security Act, 2013 (NFSA), notified on 10th September, 2013, has deemed to have come into force on 05.07.2013. The Act *inter alia* provides for a period not exceeding 365 days after the commencement of the Act for identification of eligible households for receiving subsidized foodgrains under the Targeted Public Distribution System (TPDS). Foodgrains under the Act has been allocated so far to 10 States / UTs, as per the progress in identification of beneficiaries reported by them. Details of these States / UTs are given in statement (*See below*). Rest of the States are at different levels of preparedness to implement the Act. These States are being persuaded to complete identification of households and other preparatory work within the stipulated time and begin implementation of the Act. As transitory provision, the Act provides that the schemes, guidelines, orders, etc., existing on the date of commencement of the Act. As transitory provision, the Act provides that the schemes, guidelines, orders, etc., existing on the date of commencement of the Act, shall continue to be in force till such schemes, guidelines, orders etc. are specified or notified under the Act or the rules made thereunder.

**Statement**

*List of States Where Implementation of National Food Security Act, 2013 has started (As on 05.02.2014)*

Sl. No.	Name of the State/UT	Month of implementation
1.	Haryana	September, 2013
2.	Rajasthan	October, 2013
3.	Delhi	October, 2013
4.	Himachal Pradesh	October, 2013
5.	Punjab	December, 2013
6.	Karnataka	January, 2014
7.	Chhattisgarh	January, 2014
8.	Uttarakhand	February, 2014
9.	Maharashtra	February, 2014
10.	Chandigarh	February, 2014

**Non-Payment to Sugarcane Farmers by Millers**

1795.DR. CHANDAN MITRA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the millers across the country owe around Rs. 3400 crore to farmers on account of sugarcane purchased last year, if so, the details thereof along with the reasons therefor; and

(b) the fresh steps taken by Government to bail out the sector due to the crisis caused by the sugarcane arrears and huge unsold stock of domestically produced sugar and also to ensure beneficial price of sugarcane to farmers?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS) : (a) As on 15.12.2013,